

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 246 OF 2006

[Patna, this Friday, the 15th Day of December, 2006]

.....
C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.

.....
Dasrath Anand,
S/o Late Sheo Charan Rajak.

Vs.

The Union of India through the Min. of Central
Defence, New Delhi & oRS.

Counsel for the applicant :- N o n e.

Counsel for the respondents :- Shri P.N.Kumar, ASC.

O R D E R [ORAL]

Justice P. K. Sinha, V.C.:- Case called out. No one appears on behalf of the applicant though Shri P.N.Kumar, the learned Addl. Standing Counsel for the respondents is present. It will appear from the record that on the last date also , i.e., on 20.11.2006 the learned counsel was not present and this case was adjourned clearly observing that if the application was not pressed on the coming date, that might be dismissed for non prosecution.

Since no one appears on behalf of the applicant, this Application is dismissed for non prosecution.



[P.K.Sinha]/VC

skj.